



THE HIGH COURT OF KERALA

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No: DI-1 /104010/2019

Dated: 07-01-2022

Notification

Sub: Presentation of pleadings in A4 size papers- Orders issued- Reg.

E-filing has been introduced in the District Judiciary with effect from 1-1-2022. Consequent thereof, complaints are being raised regarding the difficulty in using legal size papers for filing. The High Court has already initiated steps to amend Rule 10 of the Civil Rules of Practice, Kerala, which requires pleadings to be presented in foolscap folio paper. Use of A4 size papers will be more convenient for the Lawyers, litigants as well as the Courts and thus rule 5(1) (a) of the Electronic Filing Rules for Courts (Kerala), 2021 prescribes A4 size paper, instead of foolscap folio paper. In the circumstances, whenever physical filing is required, the High Court hereby permits filing in A4 size papers in all courts in the District Judiciary. The above direction shall come into force with immediate effect.

(By Order)

P. Krishnakumar
Registrar General

To

All the District Judges in the State and the District Judge, Kavaratti

All the Chief Judicial Magistrates

(they shall communicate a copy of the notification to all the courts and the Bar Associations in the district)

Copy to

The Advocate General, Kerala

The Chief Secretary to Government of Kerala

The Director, Kerala Judicial Academy, Athani

The Secretary, Rule Committee

The Superintendent of Government Presses (for publication in the Kerala gazette)

The IT Section, High Court (For publishing in the High Court website)

All Joint Registrars, Deputy Registrars and Assistant Registrars, High Court

The Chief Librarian, High Court

The Private Secretary to the Hon'ble the Chief Justice

The Private Secretaries to Hon'ble Judges

The Administrative Record Section (2 copies)